NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

| NATIONAL COMITANT LAW TRIBUNAL, HELD ON 2//11/2017 AT 10.30 AM | | |
|----------------------------------------------------------------|-------------------------------|--------------|
| PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL | | |
| APPLICATION NUMBER | : | |
| PETITION NUMBER | : TCP/627/ (IB)/2017 | |
| NAME OF THE PETITIONER(S) | : HEMANT TOOLS PVT LTD | |
| NAME OF THE RESPONDENT(S) | : RENAULT NISSAN AUTOMOTIVE I | NDIA PVT LTD |
| UNDER SECTION | : 433 (e)(f) | |
| S.No. NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
| | REPRESENTATION BY WHOM | |
| 1 Aashish Jain dunia Fee Sulana d Suecena | Courl Joe Respondent | Mark |
| | | |

ORDER

Matter is called. No representation on behalf of the Petitioner. Counsel for the Respondent present. As seen from the order dated 16.11.2017, the Registry was directed to issue notice to the Petitioner for his appearance. Accordingly, the Registry has issued notice on 17.11.2017. The same has been served and the acknowledgment is also placed on record. In spite of service of the notice on the Petitioner, there is no representation. It appears that the Petitioner is not interested to pursue the matter. Therefore, the petition is **dismissed in default.**

MEMBER (JUDICIAL)

ghk